

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 3rd January, 2020

INCOME-TAX

G.S.R. 9(E).—In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. **Short title and commencement.**—(1) These rules may be called the Income-tax (1st Amendment) Rules, 2020.
(2) They shall come into force with effect from the 1st day of April, 2020.
2. In the Income-tax rules, 1962 (hereinafter referred to as the principal rules), in rule 12,—
 - (a) in sub-rule (1),-
 - (I) in the opening portion, for the figures “2019”, the figures “2020” shall be substituted;
 - (II) in clause (a), in the proviso,-
 - (i) in item (V), the word “or” occurring at the end shall be omitted;
 - (ii) after item (VI), the following items shall be inserted, namely:-
“(VII) owns a house property in joint-ownership with two or more persons; or
(VIII) is required to furnish a return of income under seventh proviso to sub-section (1) of section 139.”;
 - (III) in clause (ca), -
 - (ii) in the proviso, after item (V), the following item shall be inserted, namely:-
“(VI) owns a house property in joint-ownership with two or more persons.”;
 - (b) in sub-rule (5), for the figures “2018”, the figures “2019” shall be substituted.
3. In the principal rules, in Appendix II, for Form “Sahaj (ITR-1)” and “Sugam (ITR-4)”, the following Forms shall, respectively, be substituted, namely:-

[Notification No. 01/2020/F. No. 370142/32/2019-TPL]

ANKUR GOYAL, Under Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii) *vide* notification number S.O.969(E), dated the 26th March, 1962 and last amended by the Income-tax (16th Amendment) Rules, 2019, *vide* notification number GSR. 960(E), dated 30th December, 2019.

FORM ITR-1 SAHAJ	INDIAN INCOME TAX RETURN	Assessment Year
	<p>[For individuals being a resident (other than not ordinarily resident) having total income upto Rs.50 lakh, having Income from Salaries, one house property (single ownership), interest income, Family pension income etc. and agricultural income upto Rs.5 thousand]</p> <p>[Not for an individual who is either Director in a company or has invested in unlisted equity shares or has any brought forward / carry forward loss under the head 'Income from House Property' or has to furnish return under seventh proviso to section 139(1) of the Income Tax Act]</p> <p><i>(Refer instructions for eligibility)</i></p>	2 0 2 0 - 2 1

PART A GENERAL INFORMATION														
PAN												Name	Date of Birth	Aadhaar Number (12 digit)/Aadhaar Enrolment Id (28 digit) (If eligible for Aadhaar)
Mobile No.		Email Address			Address: Flat/Door/Block No. Name of Premises/Building/Village Road/Street/Post Office Area/locality Town/City/District State Country Pin code									
Do you have a valid Indian passport?		YES/NO (dropdown to be provided)			If Yes, provide the passport number									
Filed u/s (Tick) [Please see instruction]		<input type="checkbox"/> 139(1)-On or before due date, <input type="checkbox"/> 139(4)-Belated, <input type="checkbox"/> 139(5)-Revised, <input type="checkbox"/> 119(2)(b)- after condonation of delay.												
Or Filed in response to notice u/s		<input type="checkbox"/> 139(9), <input type="checkbox"/> 142(1), <input type="checkbox"/> 148												
If revised/defective, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)												/ /		
If filed in response to notice u/s 139(9)/142(1)/148 or order u/s 119(2)(b)- enter Unique Number & Date of such Notice or Order												/ /		
PART B GROSS TOTAL INCOME												Whole- Rupee(₹) only		
B1 Details of Employer: TAN of Employer (mandatory if tax is deducted), Name of employer, Nature of Employer, Address of Employer, Town/City, State, PIN/ ZIP Code (If TAN is provided address details will be prefilled)												Enter employer details here		
S A L A R Y / P E N S I O N	i Gross Salary (ia + ib + ic)										i			
	a Salary as per section 17(1)					ia								
	b Value of perquisites as per section 17(2)					ib								
	c Profit in lieu of salary as per section 17(3)					ic								
	<i>(Add multiple rows for Gross Salary in case of more than one employer)</i>													
	ii Total Gross Salary (from all employers)										ii			
	iii Less allowances to the extent exempt u/s 10 (drop down to be provided in e-filing utility) (Ensure that it is included in Total Gross Salary in (ii) above)										iii			
	iv Net Salary (ii – iii)										iv			
	v Deductions u/s 16 (va + vb + vc)										v			
	a Standard deduction u/s 16(ia)					va								
b Entertainment allowance u/s 16(ii)					vb									
c Professional tax u/s 16(iii)					vc									
vi Income chargeable under the head 'Salaries' (iv – v)										B1				
B2 Tick applicable option <input type="checkbox"/> Self Occupied <input type="checkbox"/> Let Out <input type="checkbox"/> Deemed Let Out, Address of property; Town/City; State; PIN Code/ ZIP Code												Enter tenant details here If Let out, Name and PAN, or Aadhaar of tenant (if available)		
H O U S E P R O P E R T Y	i Gross rent received/ receivable/ lettable value										i			
	ii The amount of rent which cannot be realized					ii								
	iii Tax paid to local authorities										iii			
	iv Total (ii+iii)										iv			
	v Annual Value (i – iv) [nil, if self -occupied etc. as per section 23(2)of the Act]										v			
	vi 30% of Annual Value										vi			
	vii Interest payable on borrowed capital					vii								
	viii Total(vi+vii)										viii			
	ix Arrears/Unrealised rent received during the year less 30%										ix			
	x Income chargeable under the head 'House Property' (v – viii) + ix										B2 ()			
B3 Income from Other Sources (drop down to be provided in e-filing utility specifying nature of income)														
Less: Deduction u/s 57(ia) (in case of family pension only)														
Less: Deduction u/s. 57(iv) [in case of interest received u/s. 56(2)(viii)]												B3		
B4 Gross Total Income (B1+B2+B3) (If loss, put the figure in negative)												B4 ()		

PART C – DEDUCTIONS AND TAXABLE TOTAL INCOME (Refer instructions for Deduction limit as per Income-tax Act)										
80C	80CCC	80CCD(1)	80CCD(1B)	80CCD(2)	80D (Details are to be filled in the drop down to be provided in e-filing utility)	80DD (Details are to be filled in the drop down to be provided in e-filing utility)	80DDB (Details are to be filled in the drop down to be provided in e-filing utility)	80E	80EE	
80EEA	80EEB	80G (Details are to be filled in the drop down to be provided in e-filing utility)	80GG (Details are to be filled in the drop down to be provided in e-filing utility)	80GGA (Details are to be filled in the drop down to be provided in e-filing utility)	80GGC	80TTA	80TTB	80U (Details are to be filled in the drop down to be provided in e-filing utility)		
Total deductions					C1	Total Income (B4-C1)			C2	
Exempt Income: For reporting purpose (NOTE – If agricultural income exceeds Rs.5000/-, other ITR, as applicable, has to be filed)					Drop down to be provided in e-filing utility mentioning nature of exempt income, relevant clause and section					

PART D – COMPUTATION OF TAX PAYABLE							
D1	Tax payable on total income		D2	Rebate u/s 87A		D3	Tax after Rebate
D4	Health and education Cess @ 4% on D3		D5	Total Tax and Cess		D6	Relief u/s 89
D7	Interest u/s 234A		D8	Interest u/s 234B		D9	Interest u/s 234C
D10	Fee u/s 234F		D11 Total Tax, Fee and Interest (D5+D7+D8+D9+D10 – D6)				
D12	Total Taxes Paid		D13	Amount payable (D11-D12) (if D11>D12)		D14	Refund (D12-D11) (if D12>D11)

PART E – OTHER INFORMATION Details of all Bank Accounts held in India at any time during the previous year (excluding dormant)				
Sl.	IFS Code of the Bank	Name of the Bank	Account Number	(tick account(s) <input checked="" type="checkbox"/> for refund)
I				
II				

Schedule-IT Details of Advance Tax and Self-Assessment Tax payments															
BSR Code				Date of Deposit (DD/MM/YYYY)				Serial Number of Challan				Tax paid			
Col (1)				Col (2)				Col (3)				Col (4)			
R1															
R2															

Schedule-TDS Details of TDS/TCS [As per Form 16/16A/16C/27D issued by the Deductor(s)/ Employer(s)/ Payer(s)/ Collector(s)]							
TAN of deductor/Collector or		Name of the Deductor/Collector/Tenant		Gross payment/ receipt which is subject to tax deduction/collection	Year of tax deduction/collection	Tax Deducted/collected	TDS/TCS credit out of (5) claimed this Year
Col (1)		Col (2)		Col (3)	Col (4)	Col (5)	Col (6)
T1							
T2							

VERIFICATION

Stamp Receipt No., Seal, Date & Sign of Receiving Official	I, _____ son/ daughter of _____ solemnly declare that to the best of my knowledge and belief, the information given in the return is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making this return in my capacity as _____ (drop down to be provided in e-filing utility) and I am also competent to make this return and verify it. I am holding permanent account number _____ (Please see instruction).
	Date: _____ Signature: _____

If the return has been prepared by a Tax Return Preparer (TRP) give further details below:	
Identification No. of TRP	Name of TRP
	Counter Signature of TRP
If TRP is entitled for any reimbursement from the Government, amount thereof	

FORM ITR-4 SUGAM

INDIAN INCOME TAX RETURN

[For Individuals, HUFs and Firms (other than LLP) being a resident having total income upto Rs.50 lakh, one house property (single ownership), having income from business and profession which is computed under sections 44AD, 44ADA or 44AE or Interest Income, Family pension etc. and agricultural income upto Rs.5 thousand]
[Not for an individual who is either Director in a company or has invested in unlisted equity shares or has any brought forward / carry forward loss under the head 'Income from House Property']
(Please refer instructions for eligibility)

Assessment Year

2020 - 21

PART A GENERAL INFORMATION							
(A1) First Name		(A2) Middle Name		(A3) Last Name		(A4) Permanent Account Number	
(A5) Date of Birth/Formation (DD/MM/YYYY)				(A6) Flat/Door/Block No.			
(A7) Name of Premises/ Building/ Village				(A8) Road/Street/Post Office		(A9) Area/locality	
(A10) Town/City/District			(A11) State		(A12) Country	(A13) Pin code/Zip code	
(A14) Aadhaar Number (12 digit)/ Aadhaar Enrolment Id (28 digit) (if eligible for Aadhaar)							
(A15) Status Individual <input type="checkbox"/> HUF <input type="checkbox"/> Firm (other than LLP) <input type="checkbox"/>							
(A16) Residential/Office Phone Number with STD code/ Mobile No.1				(A17) Mobile No. 2		(A18) Email Address-1 (self)	
Email Address -2							
(A19) Do you have a valid Indian Passport		Yes/ No (dropdown to be provided)		If Yes, provide the passport Number			
(A20) Filed u/s (Tick) [Please see instruction]-		<input type="checkbox"/> 139(1)-On or before due date, <input type="checkbox"/> 139(4)-After due date, <input type="checkbox"/> 139(5)-Revised Return, <input type="checkbox"/> 119(2)(b)- after condonation of delay					
Or Filed in response to notice u/s		<input type="checkbox"/> 139(9) <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A <input type="checkbox"/> 153C					
(A21) Are you filing return of income under Seventh proviso to section 139(1) (Not applicable in case of Firm) – (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, please furnish following information							
Have you deposited amount or aggregate of amounts exceeding Rs. 1 Crore in one or more current account during the previous year? (Yes/No)						Amount (Rs) (If Yes)	
Have you incurred expenditure of an amount or aggregate of amount exceeding Rs. 2 lakhs for travel to a foreign country for yourself or for any other person						Amount (Rs) (If Yes)	
Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh on consumption of electricity during the previous year? (Yes/No)						Amount (Rs) (If Yes)	
(A22) If revised/defective then enter Receipt No. and Date of filing of original return (DD/MM/YYYY)							
(A23) If filed in response to notice u/s 139(9) /142(1)/148/153A/153C or order u/s 119(2)(b)- enter Unique Number & Date of such Notice or Order							
(A24) Details of a representative assessee, if applicable							
(1)	Name of the representative						
(2)	Capacity of the representative						
(3)	Address of the representative						
(4)	Permanent Account Number (PAN)/ Aadhaar of the representative						
(A25) Whether you are Partner in a firm? (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, please furnish following information							
S. No.		Name of Firm			PAN		
(i)							
(A26) Particulars of persons who were partners in the firm (Applicable in case of Firm)							
S. No.	Name and Address		Percentage of share	PAN	Aadhaar Number / Enrolment Id (if eligible for Aadhaar)	Rate of Interest on Capital	Remuneration paid/ payable
(i)							

PART B GROSS TOTAL INCOME		Whole- Rupee(₹) only	
B1	Details of Employer: TAN of Employer (mandatory if tax is deducted), Name of employer, Nature of Employer, Address of Employer, Town/City, State, PIN/ ZIP Code (If TAN is provided name and address will be pre-filed)		Enter Employer details here
i	Gross Salary		i

SALARY / PENSION	a	Salary as per section 17(1)	ia		
	b	Value of perquisites as per section 17(2)	ib		
	c	Profit in lieu of salary as per section 17(3)	ic		
		<i>(Add multiple rows for Gross Salary in case of more than one employer)</i>			
	Total Gross Salary (from all employers)				
	ii	Less allowances to the extent exempt u/s 10 (drop down to be provided in e-filing utility) (Ensure that it is included in Total Gross Salary in (ii) above)			ii
	iii	Net Salary (i – ii)			iii
	iv	Deductions u/s 16 (iva + ivb+ivc)			iv
		a	Standard deduction u/s 16(ia)	iva	
		b	Entertainment allowance u/s 16(ii)	ivb	
	c	Professional tax u/s 16(iii)	ivc		
v	Income chargeable under the head 'Salaries' (iii – iv) (NOTE- Fill "Sch TDS1" if applicable)			B1	
B2	Tick applicable option Self Occupied <input type="checkbox"/> Let Out <input type="checkbox"/> Deemed Let Out <input type="checkbox"/> Address of property; Town/City; State; PIN Code/ ZIP Code			Enter Tenant details here If Let out, Name and PAN or Aadhaar of Tenant, if available	
HOUSE PROPERTY	i	Gross rent received/ receivable/ lettable value			i
	ii	The amount of rent which cannot be realized			ii
	iii	Tax paid to local authorities			iii
	iv	Total (ii+iii)			iv
	v	Annual Value (i – iv) (nil, if self-occupied etc. as per section 23(2) of the Act)			v
	vi	30% of Annual Value			vi
	vii	Interest payable on borrowed capital			vii
	viii	Total (vi + vii)			viii
	ix	Arrears/Unrealized Rent received during the year Less 30%			ix
	x	Income chargeable under the head 'House Property' (v- viii + ix) (If loss, put the figure in negative)			B2 ()
B3	Income from business or profession (enter value from E9 of schedule BP)			B3	
B4	Income from Other Sources (drop down to be provided in e-filing utility specifying nature of income) NOTE- Fill "Sch TDS2" if applicable.				
	Less: Deduction u/s 57(ia) (in case of family pension only)				
	Less: Deduction u/s. 57(iv) [in case of interest received u/s. 56(2)(viii)]			B4	
B5	Gross Total Income (B1+B2+B3+B4)			B5 ()	

PART C—DEDUCTIONS AND TAXABLE TOTAL INCOME (Refer to instructions for limits on Amount of Deductions as per Income-tax Act) (schedules to be provided by e-filing)

C1	80C		C2	80CCC		C3	80CCD (1)	
C4	80CCD(1B)		C5	80CCD(2)		C6	80D (Details to be filled in drop down to be provided in e-filing utility)	
C7	80DD (Details to be filled in drop down to be provided in e-filing utility)		C8	80DDDB (Details to be filled in drop down to be provided in e-filing utility)		C9	80E	
C10	80EE		C11	80EEA		C12	80EEB	
C13	80G (Details to be filled in drop down to be provided in e-filing utility)		C14	80GG (Details to be filled in drop down to be provided in e-filing utility)		C15	80GGC	
C16	80TTA		C17	80TTB		C18	80U	
C19	Total deductions (Add items C1 to C18)							C19
C20	Taxable Total Income (B5 - C19)							C20

PART D – TAX COMPUTATIONS AND TAX STATUS

D1	Tax payable on total income (C20)	D1
D2	Rebate on 87A	D2
D3	Tax payable after Rebate (D1-D2)	D3
D4	Health and Education Cess @ 4% on (D3)	D4
D5	Total Tax, and Cess (D3+D4)	D5
D6	Relief u/s 89	D6
D7	Balance Tax after Relief (D5 – D6)	D7

D8	Total Interest u/s 234A	D8	
D9	Total Interest u/s 234B	D9	
D10	Total Interest u/s 234C	D10	
D11	Fee u/s 234F	D11	
D12	Total Tax, Fee and Interest (D7 + D8 + D9 + D10 + D11)	D12	
D13	Total Advance Tax Paid	D13	
D14	Total Self-Assessment Tax Paid	D14	
D15	Total TDS Claimed (total of column 4 of Schedule-TDS1 and column 6 of Schedule-TDS2)	D15	
D16	Total TCS Collected (total of column 5 of Schedule-TCS)	D16	
D17	Total Taxes Paid (D13 + D14 + D15 + D16)	D17	
D18	Amount payable (D12 – D17, If D12 > D17)	D18	
D19	Refund (D17 – D12, If D17 > D12)	D19	
D20	Exempt income: For reporting purpose (NOTE – If Agricultural income exceeds Rs.5,000/-, other ITR, as applicable, has to be filed) (Drop down to be provided in e-filing utility mentioning nature of exempt income, relevant clause and section)	D20	
BANK ACCOUNT	D21 Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)		
	Sl.	IFS Code of the Bank	Name of the Bank
	i		
	ii		
	Account Number	[tick account(s) <input checked="" type="checkbox"/> for refund]	

SCHEDULE BP – DETAILS OF INCOME FROM BUSINESS OR PROFESSION**COMPUTATION OF PRESUMPTIVE BUSINESS INCOME UNDER SECTION 44AD**

S. No.	Name of Business	Business code	Description
(i)			
E1	Gross Turnover or Gross Receipts		
	a	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system or prescribed electronic modes received before specified date	E1a
	b	Any other mode	E1b
E2	Presumptive Income under section 44AD		
	a	6% of E1a or the amount claimed to have been earned, whichever is higher	E2a
	b	8% of E1b or the amount claimed to have been earned, whichever is higher	E2b
	c	Total (a + b)	E2c
	NOTE—If Income is less than the above percentage of Gross Receipts, it is mandatory to have a tax audit under section 44AB & other ITR, as applicable, has to be filed		

COMPUTATION OF PRESUMPTIVE INCOME FROM PROFESSIONS UNDER SECTION 44ADA

S. No.	Name of Business	Business code	Description
(i)			
E3	Gross Receipts		E3
E4	Presumptive Income under section 44ADA (50% of E3) or the amount claimed to have been earned, whichever is higher		E4
	NOTE—If Income is less than 50% of Gross Receipts, it is mandatory to have a tax audit under 44AB & other ITR, as applicable, has to be filed		

COMPUTATION OF PRESUMPTIVE INCOME FROM GOODS CARRIAGES UNDER SECTION 44AE

S. No.	Name of Business	Business code	Description
(i)			
E5	Gross Turnover or Gross Receipts relating to presumptive income u/s. 44AE		E5
	<u>Registration No. of goods carriage owned by the assessee</u>	<u>Gross Vehicle Weight of goods carriage (in MT)</u>	<u>Number of months for which goods carriage was owned</u>
	<u>Presumptive Income per month for the good carriage (Computed @ Rs.1000 per ton per month in case Gross Vehicle Weight of goods carriage exceeds 12MT, or else @</u>	<u>Total Presumptive Income in respect of the Good Carriage (3*4)</u>	<u>Income claimed to have been actually earned in respect of goods carriage</u>
	<u>Presumptive income u/s 44AE Higher of (5) or (6)</u>		

				Rs.7500 per month			
(i)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
(a)							
(b)							
Add row options as necessary (At any time during the year the number of vehicles should not exceed 10 vehicles)							
E6	Presumptive Income from Goods Carriage under section 44AE [total of column (7)] NOTE—If the profits are lower than prescribed under S.44AE or the number of Vehicles owned at any time exceed 10 then other ITR, as applicable, has to be filed					E6	
E7	Salary and interest paid to the partners, if any NOTE – This is to be filled up only by firms					E7	
E8	Presumptive Income u/s 44AE (E6-E7)					E8	
E9	Income chargeable under Business or Profession (E2c+E4+E8)					E9	
INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST							
Note – Please furnish the information below for each GSTIN No. separately							
F1	GSTIN No(s).					F1	
F2	Annual value of outward supplies as per the GST returns filed					F2	
PARTICULARS OF CASH AND BANK TRANSACTIONS RELATING TO PRESUMPTIVE BUSINESS							
	Description				Cash	Bank (aggregate amount of all the bank accounts)	
G1	Opening Balance						
G2	Receipts during the previous year (drop down to be provided in e-filing utility)						
G3	Payments / Withdrawals during the previous year (drop down to be provided in e-filing utility)						
G4	Closing Balance						
NOTE ► Mandatory to fill for all cases where 44AD, 44ADA and 44AE is applicable or books of account not required to be maintained							

SCHEDULE IT DETAILS OF ADVANCE TAX AND SELF ASSESSMENT TAX PAYMENTS

	BSR Code	Date of Deposit (DD/MM/YYYY)	Challan No.	Tax paid
	Col (1)	Col (2)	Col (3)	Col (4)
R1				
R2				
R3				
NOTE ► Enter the totals of Advance tax and Self-Assessment tax in D13 & D14				

Schedule TCS Details of Tax Collected at Source [As per Form 27D issued by the Collector(s)]

Sl No	Tax Collection Account Number of the Collector	Name of the Collector	Details of amount paid as mentioned in Form 26AS	Tax Collected	Amount out of (4) being claimed
(1)	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)
i					
ii					
NOTE ► Please enter total of column (5) of Schedule-TCS in D16					

SCHEDULE TDS1 DETAILS OF TAX DEDUCTED AT SOURCE FROM SALARY [As per Form 16 issued by Employer(s)]

	TAN	Name of the Employer	Income under Salary	Tax deducted
	Col (1)	Col (2)	Col (3)	Col (4)
S1				
S2				
S3				
NOTE ► Enter the total of column 4 of Schedule-TDS1 and column 6 of Schedule TDS2 in D15				

SCHEDULE TDS2 DETAILS OF TAX DEDUCTED AT SOURCE ON INCOME OTHER THAN SALARY [As per Form 16 A issued or Form 16C furnished by Deductor(s)]

Sl. No.	TAN of the Deductor/ PAN of Tenant	Unclaimed TDS brought forward (b/f)		TDS of the current Fin. Year	TDS credit being claimed this Year (only if corresponding receipt is being offered for tax this year)	Corresponding receipt offered		TDS credit being carried forward
		Fin. Year in which deducted	TDS b/f	TDS Deducted	TDS Claimed	Gross Amount	Head of Income	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
i								
ii								

NOTE ▶ Enter the total of column 6 of Schedule TDS2 and column 4 of Schedule-TDS1 in D15**VERIFICATION**

I, _____ son/ daughter of _____ solemnly declare that to the best of my knowledge and belief, the information given in the return is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making returns in my capacity as _____ (drop down to be provided in e-filing utility) and I am also competent to make this return and verify it. I am holding permanent account number _____, (Please see instruction)

Place:

Date :

Signature here →

FOR OFFICE USE ONLY

STAMP RECEIPT NO.
HERE

SEAL, DATE AND SIGNATURE OF RECEIVING OFFICIAL

If the return has been prepared by a Tax Return Preparer (TRP) give further details as below:

TRP PIN (10 Digit)	Name of TRP	Counter Signature of TRP
Amount to be paid to TRP		